

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:3376  
ANSWERED ON:15.04.2010  
RULES REGARDING IRTS OFFICERS  
Singh Shri Radhey Mohan

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the details of policy governing transfer of Class-I IRTS officers in the Railways;
- (b) the number of officers who have not been transferred out of same zone in contravention of the policy;
- (c) whether the policy of transfer is followed in letter and spirit; and
- (d) if not, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

(a) to (d): In terms of Rule 226 of the Indian Railway Establishment Code Vol-I, which are statutory rules framed under Article 309 of the Constitution of India, "in the exigencies of service it shall be open to the President to transfer a Railway servant to any other Department or Railway or Railway Establishment including a project in or out of India". These rules are applicable to all organized Group 'A' Railway services including the Indian Railway Traffic Service and are applicable to all the Zonal Railways. Any departure from this policy requires the approval of the competent authority and therefore, whenever there is a departure, approval of the competent authority is invariably taken.